NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(C/ACT)/109/KOB/2024 in CA(CAA)/02/KOB/2024
SECTION	NCLT RULE 11
NAME OF PARTIES	OFFICIAL LIQUIDATOR, HIGH COURT OF KERALA V/S IRINJALAKUDA KURIES (P) LTD AND ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	V M PRASANTH (OFFICIAL LIQUIDATOR)
RESPONDENTS ADVOCATE/ PROFESSIONAL	CS VIVEK KUMAR, CS DHANYA PAUL

25 JUNE 2024

O R D E R

IA(C/ACT)/109/KOB/2024 in CA(CAA)/02/KOB/2024

This is an IA bearing No. 109/KOB/2024 filed by the Official Liquidator, High Court of Kerala under Rule 11 of NCLT Rules, 2016 seeking permission to engage the services of **M/s. Krishnamoorthy & Krishnamoorthy, Chartered Accountants, Paliam Road, Kochi - 682 016**, a Chartered Accountant firm from the panel of Chartered Accountants of Official Liquidator for taking up the scrutiny of the books of accounts, statutory registers and other relevant records and papers relating to the transferor company viz: Irinjalakuda Loans & Enterprises Private Ltd (Transferor company).

Learned Official Liquidator, Mr. V M Prasanth is present in person and requested to permit him to engage the services of the above named Chartered Accountant. None appears on behalf of the Respondent companies.

Official Liquidator is permitted to invite the Applicant in main CA(CAA)/02/KOB/2024 to fix the fee of the Chartered Accountant in consultation with the Applicant in main CA(CAA)/02/KOB/2024.

With the aforesaid observations, this IA(C/ACT)/109/KOB/2024 is allowed and disposed of.

Sd /- **Sd /-**

SHYAM BABU GAUTAM **T.KRISHNA VALLI**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**